

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 589
TO BE ANSWERED ON 02.12.2015**

APPOINTMENT OF WARDS OF GROUP - D EMPLOYEES

† 589. SHRI KESHAV PRASAD MAURYA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any provision to appoint the wards of Group 'D' employees in their place after their retirement;**
- (b) if so, the details thereof along with the number of persons employed under the said scheme during the last three years to till date; and**
- (c) the number of those persons who did not get appointed even after clearing the due process and the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

- (a) Yes, Madam. There is a provision under Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) for simultaneous retirement of the railway employee belonging to Specified Safety categories in erstwhile Group 'D' and recruitment of their ward in the same category.**
- (b) A Safety Related Retirement Scheme (SRRS) was introduced in January 2004, exclusively, for two frontline safety categories viz. Drivers and Gangmen. These categories can seek voluntary retirement under the Scheme. However, the request for voluntary**

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retirement is accepted if the ward is found suitable for appointment in all respects, including medical fitness for the same post. In 2010, the Scheme was renamed as Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) and it was extended to certain other Specified Safety categories staff with Grade Pay upto Rs. 1900.

From 2012 to June 2015, approximately 24650 persons have been employed under the said Scheme in erstwhile Group 'D' category.

(c) Approximately 1945 persons did not get appointment for the reason that either the employee or the ward or both failed to fulfil the eligibility conditions prescribed under the Scheme.
